

CS No. 10055/16

Baptist Church Trust Association Vs. Navita Aggarwal & Anr.

03.07.2020

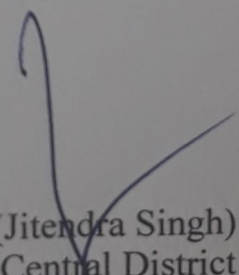
File taken up today on the application moved on 01.07.2020 by ld. counsel for D-1 and D-2 through court official e-mail ID.

Present: Shri Sachin Verma, ld. Counsel for plaintiff/ non applicant
(presence secured through video conferencing).
Shri Anand Singh, ld. counsel for applicants/defendants no. 1 and
2 **(presence secured through video conferencing).**

During the course of arguments, it is submitted by ld. counsel for non-applicant/plaintiff that he is not disturbing the possession of the defendants, however, he needs some time to file a formal reply to the application under Section 94 CPC r/w Section 151 CPC filed by D-1 and D-2.

In view of the same, let reply be filed by non-applicant/ plaintiff at court official e-mail ID (readeradj06central@gmail.com) before next date of hearing with advance copy thereof to ld. counsel for D-1 and D-2 through electronic mode.

Be listed for arguments on the aforesaid application on **09.07.2020 at 12.30 PM** through video conferencing. Date and time is given at the convenience of both the counsels.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/03.07.2020

Arbn. No. 25/19

M/s Sunworld Residency Pvt. Ltd. Vs. Raghav Jindal

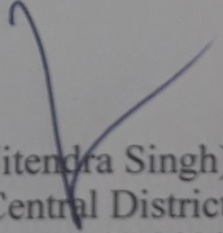
03.07.2020

Present: Shri Pranav Kishore Jha, ld. Counsel for appellant (**presence secured through electronic mode**).

Shri Prasun Parashar, ld. counsel for R-2 (**presence secured through electronic mode**).

The matter is listed for arguments on appeal u/s 37 of the Arbitration and Conciliation Act, 1996. However, both ld. counsels submit that they are not prepared to address arguments due to crisis of Covid-19 and therefore, seek an adjournment.

At joint request, be listed for arguments on appeal on **09.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/03.07.2020

Arbn. No. 26/19

M/s Sunworld Residency Pvt. Ltd. Vs. Ankit Pareek

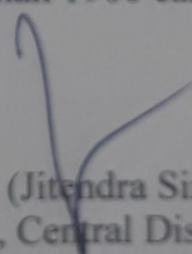
03.07.2020

Present: Shri Pranav Kishore Jha, Id. Counsel for appellant (**presence secured through electronic mode**).

Shri Prasun Parashar, Id. counsel for R-2 (**presence secured through electronic mode**).

The matter is listed for arguments on appeal u/s 37 of the Arbitration and Conciliation Act, 1996. However, both Id. counsels submit that they are not prepared to address arguments due to crisis of Covid-19 and therefore, seek an adjournment.

At joint request, be listed for arguments on appeal on **09.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/03.07.2020

Arbn. No. 24/19

M/s Sunworld Residency Pvt. Ltd. Vs. Parth Chatarjee

03.07.2020

Present: Shri Pranav Kishore Jha, ld. Counsel for appellant (**presence secured through electronic mode**).

Shri Prasun Parashar, ld. counsel for R-2 (**presence secured through electronic mode**).

The matter is listed for arguments on appeal u/s 37 of the Arbitration and Conciliation Act, 1996. However, both ld. counsels submit that they are not prepared to address arguments due to crisis of Covid-19 and therefore, seek an adjournment.

At joint request, be listed for arguments on appeal on **09.11.2020**.
Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/03/07.2020

Arbn. No. 84900/16

Prem Lata Vs. M/s Shriram Transport Finance Co. Ltd.

03.07.2020

File received on transfer. It be checked and registered.

Present: None for petitioner/objector.

Shri Sachin Sharma, ld. counsel for respondent (**presence secured through electronic mode**).

The matter is at the stage of arguments on petition u/s 34 of the Arbitration and Conciliation Act, 1996. However, despite repeated attempts, contact with ld. counsel for petitioner/ objector could not be established and on the other hand, ld. counsel for respondent submits that he is not prepared to address arguments due to crisis of Covid-19.

In view of above, be listed for arguments on **09.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/03.07.2020

Ex. No. 23958/16

M/s Shriram Transport Finance Co. Ltd. Vs. Prem Lata

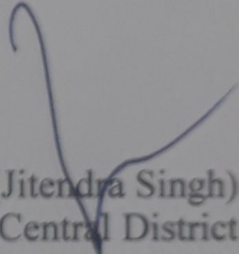
03.07.2020

File received on transfer. It be checked and registered.

Present: Shri Sachin Sharma, ld. counsel for DH (**presence secured through electronic mode**).

None for JD.

Be listed with the connected matter on **09.11.2020**.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/03.07.2020

Arbn. No. 27/19

M/s Sunworld Residency Pvt. Ltd. Vs. Sanjeev Aggarwal

03.07.2020

Present: Shri Pranav Kishore Jha, Id. Counsel for appellant (**presence secured through electronic mode**).

Shri Prasun Parashar, Id. counsel for R-2 (**presence secured through electronic mode**).

The matter is listed for arguments on appeal u/s 37 of the Arbitration and Conciliation Act, 1996. However, both Id. counsels submit that they are not prepared to address arguments due to crisis of Covid-19 and therefore, seek an adjournment.

At joint request, be listed for arguments on appeal on **09.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/03.07.2020